

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) to (c) The information is being collected and will be laid on the Table of the House.

Regularization of Jain Nagar, Karala, Delhi

3038. SHRI GIREESH KUMAR SANGHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Jain Nagar, Karala in Delhi is enlisted among the unauthorized colonies in Delhi and the said colony is adjacent to Lal Dora area;

(b) whether Government would accommodate it among Lal Dora;

(c) whether a number of Kashmiri refugees inhabit this colony;

(d) whether Government would regularize this colony, keeping in view the sorry plight of Kashmiri refugees;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) Yes, Sir. Government of National Capital Territory of Delhi (GNCTD) has informed that Jain Nagar, Karala figures in the list of unauthorized colonies, applied for regularization.

(b) No, Sir.

(c) GNCTD has informed that no such information is available with it.

(d) to (f) Only those colonies which fulfill the provisions specified in the revised Guidelines for regularization of unauthorized colonies issued by the Central Government and the Regulations notified by the Delhi Development Authority in this regard are to be regularized.

Road Link over Najafgarh Drain

3039. SHRI KISHORE KUMAR MOHANTY: Will the Minister of URBAN DEVELOPMENT be pleased to refer to answer to Unstarred Question 2597, Starred Question 305, Starred Question 289 and Unstarred Question 858 given in the Rajya Sabha on 6 September, 2007, 6 December, 2007, 23 July, 2009 and 26 November, 2009 respectively and state:

(a) whether Government proposes to construct the required road link over the Najafgarh drain (behind Nangli Sakrawati) in a manner that the drain is covered and the project improves the entire landscape of the area;

(b) if so, whether Government proposes any feasibility study so that Najafgarh drain dislocation is minimized;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) No, Sir.

(b) to (d) Question does not arise in view of the reply at (a) above.

Demolition of Unauthorised Structures

3040. SHRI RAJKUMAR DHOOT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that every year unauthorized structures worth thousands of crores like residential, institutional and industrial are demolished in Metros;

(b) if so, the value of structures demolished in all metros during 2008-09 and 2009-10 and whether a developing country can afford to waste huge material and money;

(c) the reasons for the unauthorized structures allowed to develop; and

(d) whether it would not be proper to fix responsibility on concerned civic and police officials for dereliction of duty in allowing the unauthorized structure to come up?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) Demolition of unauthorized structures in metros falls under the jurisdiction of State Governments/Urban Local Bodies/ Development authorities. The Ministry of Urban Development does not compile data on demolitions carried out.

(b) The Ministry of Urban Development does not maintain any data in this regard and unauthorized structures are not valued.

(c) Unauthorized structures come up on account of the social and economic pressures in urban areas such as increasing population pressure, shortage of housing and scarcity of land.

(d) It is for the State Governments to decide to fix responsibility on concerned civic and police officers.